

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH

ALLAHABAD

Allahabad : Dated this 23rd day of May, 2002.

Original Application No.616 of 2002.

CORAM :-

Hon'ble Maj Gen KK Srivastava, A.M.

Hon'ble Mr. AK Bhatnagar, J.M.

Kishori Lal Gupta, (Retd.S.P.M.),

Son of Late Bihari Lal Gupta,

R/o 108/28/3, Patel Nagar,

Near Meerapur, Allahabad

& Lastly employed at Charwa Post Office,

District Kaushambi.

(Sri P. Srivastava, Advocate)

. Applicant

Versus

1. Union of India through Secretary,
Ministry of Communication,
Department of Post, Dak Bhawan,
New Delhi.
2. The Director General of Posts,
New Delhi.
3. The Chief Post Master General,
U.P. Circle, Lucknow.
4. The Post Master General,
Allahabad Region, Allahabad.
5. The Senior Superintendent of Post Offices,
Allahabad Division, Allahabad.

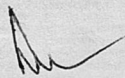
(Sri R.C. Joshi, Advocate)

. Respondents

ORDER (O_r_a_l)

By Hon'ble Maj Gen KK Srivastava, J.M.

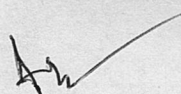
In this OA the applicant is aggrieved by the recovery certificate issued by the Department, of ^{Post} ~~course~~, through the District Magistrate. The applicant's

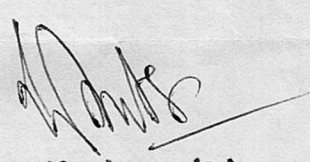



counsel submits that ordering this recovery after more than five years of the applicant's superannuation ~~was~~ ^{he has} without initiating any disciplinary proceedings ^{he} and giving show cause is bad in law. He also submits that he has represented to respondent nos.4 and 5 on 2-6-2000 followed by another representation on 4-7-2000. The representation of the applicant addressed to the Senior Superintendent of Post Offices, Allahabad Division, Allahabad, respondent no.5 with a copy to the Post Mater General, Allahabad Region, respondent no.4 is placed at Annexure-A-1 and A-2. However, when nothing was heard the applicant has no option but to make a representation before respondent no.4 on 4-1-2001. A copy of the representation is placed at Annexure-A-4.

4. We have perused the representation dated 4-1-2001 of the applicant addressed to the Post Master General, Allahabad Region, Allahabad and ~~and~~ we consider it necessary that respondent no.4 decides the same within a specified time by a reasoned and speaking order giving opportunity of hearing to the applicant.

5. The OAs finally disposed of with the direction to respondent no.4 to decide the representation of the applicant dated 4-1-2001 within one month by a reasoned and speaking order on ^{the communication} ~~receipt of a copy~~ of this order. There shall be no order as to costs.


Member (J)


Member (A)


Dube/